

SCHEDULE II  
FORM D  
PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016)

21-12-2023

To:

Shri. Anil Kumar Dubey,  
13 Crooked Lane, Ajit Sen Bhawan,  
4th Floor, Kolkata – 700 069.  
Liquidator of Hindustan Controls and Equipment Private Limited  
CIN NO: [REDACTED]

From:

**Small Industries Development Bank of India**  
**Head Office at SIDBI Tower,**

**Specialised Asset Recovery Branch Office at**

**Subject:** Submission of proof of claim in respect of the liquidation of Hindustan Controls and Equipment Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Small Industries Development Bank of India (SIDBI) hereby submits this proof of claim in respect of the liquidation of Hindustan Controls and Equipment Private Limited. The details for the same are set out below:



बैंक हिन्दी में पत्राचार का स्वागत करता है।  
भारतीय लघु उद्योग विकास बैंक

1.	<p>NAME OF FINANCIAL CREDITOR</p> <p>(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS OF ALL THE PARTNERS OR THE INDIVIDUAL)</p>	<p>Small Industries Development Bank of India (SIDBI)</p> <p>(A Body Corporate constituted under the Small Industries Development Bank of India Act, 1989 (39 of 1989))</p>
2.	<p>ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.</p>	<p>Head Office at SIDBI Tower,</p> <p>[Redacted]</p> <p>Specialised Asset Recovery Branch Office at</p> <p>[Redacted]</p>
3.	<p>TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)</p>	<p>Liquidation commencement date: 21<sup>st</sup> November, 2023</p> <p><b>TOTAL CLAIM: Rs. 1,52,15,081.00/-</b>  <b>(Including cost and charges of Rs.9,29,056.00/-)</b></p> <p>PRINCIPAL : 35,78,983.00/-  INTEREST : 1,07,07,042.00/-  Cost and Charges : 9,29,056.00/-</p> <p>TOTAL CLAIM : Rs.1,52,15,081.00/- (Rupees One Crore Fifty-Two Lakhs Fifteen Thousand and Eighty-One Only) as on 21.11.2023</p> <p><b>Secured - Working Capital under SIDBI-IDBI Working Capital Arrangement Scheme</b></p>



4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<table border="1"> <thead> <tr> <th data-bbox="869 174 973 419">Doc. Serial No.</th> <th data-bbox="973 174 1252 419">Description of document</th> <th data-bbox="1252 174 1489 419">Date of execution of document</th> </tr> </thead> <tbody> <tr> <td data-bbox="869 419 973 623">1.</td> <td data-bbox="973 419 1252 623">Accepted Letter of Intent (LOI) of HCE Foods and Beverages Private Limited</td> <td data-bbox="1252 419 1489 623">07/05/2012</td> </tr> <tr> <td data-bbox="869 623 973 737">2.</td> <td data-bbox="973 623 1252 737">Board Resolution of the Corporate Debtor</td> <td data-bbox="1252 623 1489 737">07.05.2012</td> </tr> <tr> <td data-bbox="869 737 973 941">3.</td> <td data-bbox="973 737 1252 941">Hypothecation Agreement of HCE Foods and Beverages Private Limited</td> <td data-bbox="1252 737 1489 941">10/05/2012</td> </tr> <tr> <td data-bbox="869 941 973 1145">4.</td> <td data-bbox="973 941 1252 1145">Letter of Guarantee along with Deed of Guarantee of the Corporate Debtor</td> <td data-bbox="1252 941 1489 1145">10/05/2012</td> </tr> <tr> <td data-bbox="869 1145 973 1304">5.</td> <td data-bbox="973 1145 1252 1304">Declaration and Undertaking (Equitable Mortgage)</td> <td data-bbox="1252 1145 1489 1304">10/05/2012</td> </tr> <tr> <td data-bbox="869 1304 973 1406">6.</td> <td data-bbox="973 1304 1252 1406">Memorandum of Entry vide No. 345</td> <td data-bbox="1252 1304 1489 1406">Recorded on 11.05.2012</td> </tr> <tr> <td data-bbox="869 1406 973 1462">7.</td> <td data-bbox="973 1406 1252 1462">Revised Recall Notice</td> <td data-bbox="1252 1406 1489 1462">24.02.2017</td> </tr> <tr> <td data-bbox="869 1462 973 1576">8.</td> <td data-bbox="973 1462 1252 1576">Invocation of Corporate Guarantee</td> <td data-bbox="1252 1462 1489 1576">25/04/2017</td> </tr> <tr> <td data-bbox="869 1576 973 1644">9.</td> <td data-bbox="973 1576 1252 1644">Statement of Accounts</td> <td data-bbox="1252 1576 1489 1644">21/11/2023</td> </tr> </tbody> </table>	Doc. Serial No.	Description of document	Date of execution of document	1.	Accepted Letter of Intent (LOI) of HCE Foods and Beverages Private Limited	07/05/2012	2.	Board Resolution of the Corporate Debtor	07.05.2012	3.	Hypothecation Agreement of HCE Foods and Beverages Private Limited	10/05/2012	4.	Letter of Guarantee along with Deed of Guarantee of the Corporate Debtor	10/05/2012	5.	Declaration and Undertaking (Equitable Mortgage)	10/05/2012	6.	Memorandum of Entry vide No. 345	Recorded on 11.05.2012	7.	Revised Recall Notice	24.02.2017	8.	Invocation of Corporate Guarantee	25/04/2017	9.	Statement of Accounts	21/11/2023
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9.	Statement of Accounts	21/11/2023																														
5.	DETAILS OF ANY ORDER OF A COURT OR TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	Not Available																														



6.	DETAILS OF HOW AND WHEN DEBT INCURRED	HCE Foods and Beverages Private Limited (Borrower) has completely stopped making payment towards the interest and principal repayment and the loan account of the Borrower became NPA on 27/03/2013. The Corporate Debtor, Hindustan Controls & Equipment Private Limited has given a Corporate Guarantee for the working capital limit availed by the Borrower herein to SIDBI and has also mortgaged two of its immovable properties as mentioned in sl. no. 8 for the Working Capital limit availed by the Borrower herein to SIDBI. SIDBI invoked the Corporate Guarantee of the Corporate Debtor herein on 25/04/2017.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Not Applicable
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	<p>i) First charge by way of mortgage of all those piece and parcel of land immovable property</p> <p>[REDACTED]</p> <p>with all building and structures thereon and plant and machinery attached to earth or permanently fastened to anything attached to earth.</p> <p>ii) First charge by way of mortgage of all those piece and parcel of land immovable property</p> <p>[REDACTED]</p>



		within the Jurisdiction of the Orgram Gram Panchayat, PS Bhatar, District Burdwan, West Bengal together with all building and structures thereon and plant and machinery attached to earth or permanently fastened to anything attached to earth.
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NOT RELINQUISHED
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Beneficiary Name: Small Industries Development Bank of India (SIDBI)  Beneficiary A/c no.: <input type="text"/> Beneficiary Bank Name: <input type="text"/> Beneficiary's Bank Branch: <input type="text"/> <input type="text"/>
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	As mentioned in Sl. No. 4.

Signature of financial creditor or person authorized to act on his behalf.

कृते भारतीय लघु उद्योग विकास बैंक  
For SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA  
  
सहायक महाप्रबंधक / Asst. General Manager

(Pravin Kumar)

ASSISTANT GENERAL MANAGER, SPECIALISED ASSET RECOVERY BRANCH (SARB),  
756 – L, OVERSEAS TOWERS, ANNA SALAI, OPP.TVS, CHENNAI – 600 002.



  
P. JAYARAMAN, B.A., B.L.,  
ADVOCATE & NOTARY PUBLIC  
EGMORE COURT ADVOCATES  
ASSOCIATION, CH-600 008.  
Cell: 94440 11605

**AFFIDAVIT**

I, Pravin Kumar, Asst. General Manager, Specialised Asset Recovery Branch (SARB), SIDBI,  
do solemnly affirm and  
state as follows:

1. The above-named corporate debtor was, at the liquidation commencement date, that is, the 21<sup>st</sup> day of November 2023 and still is, justly and truly indebted to SIDBI in the sum of **Rs.1,52,15,081.00/-**.
2. In respect of the claim of the said sum or any part thereof, SIDBI has relied on the documents specified below:  
As mentioned in Sl. No.4.
3. The said documents are true, valid, and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
- NOT APPLICABLE

Solemnly, affirmed at Chennai,

On the 21<sup>st</sup> day of December 2023

Before me

कृते भारतीय लघु उद्योग विकास बैंक  
For SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA  
सहायक महाप्रबंधक / Asst. General Manager

Deponent's signature.

Page 6 of 7



/ Oath Commissioner.

*P. Jayaraman*  
21/12/2023  
**P. JAYARAMAN, B.A., B.L.,**  
**ADVOCATE & NOTARY PUBLIC.**  
**EGMORE COURT ADVOCATES**  
**ASSOCIATION, CH-600 008.**  
Call: 94440 11605

**VERIFICATION**

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Chennai on this 21<sup>st</sup> day of December 2023.



*P. Jayaraman*  
*21/12/2023*  
**P. JAYARAMAN, B.A., B.L.,  
ADVOCATE & NOTARY PUBLIC  
EGMORE COURT ADVOCATES  
ASSOCIATION, CH-600 008.  
Cell: 94440 11605**

कृते भारतीय लघु उद्योग विकास बैंक  
For SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA  
*P. Srinivas*  
सहायक महाप्रबंधक / Asst. General Manager

Deponent's signature.

**SCHEDULE II  
FORM D  
PROOF OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 21.12.2023

To  
The Liquidator,  
Sh Anil Kumar Dubey  
Regn No. IBBI/IPA-002/IP-N01187/2022-2023/14249  
Registered Address:

From  
PUNJAB NATIONAL BANK

**Subject: Submission of proof of claim in respect of the liquidation of A/C M/s Hindustan Controls and Equipment Pvt. Ltd under the Insolvency & Bankruptcy Code, 2016.**

Madam/Sir,

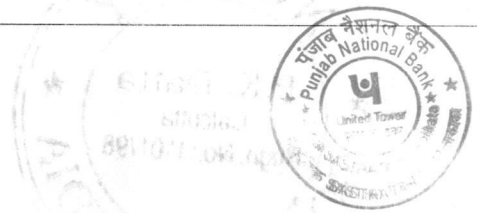
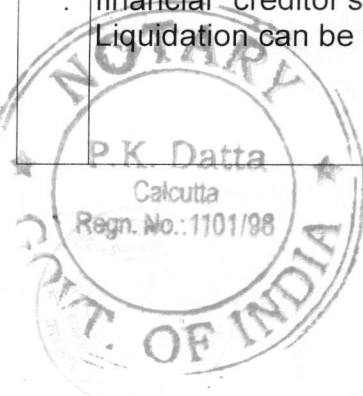
PUNJAB NATIONAL BANK, hereby submits this claim in respect of the liquidation of M/s Hindustan Controls and Equipment Pvt. Ltd. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	<b>PUNJAB NATIONAL BANK</b>
2. Address and Email of Financial Creditor for Correspondence:	Head Office:   Acting through one of its Branches, Known as Zonal SASTRA Department,





Relevant Particulars	
3.	Total amount of claim including any interest, as at the liquidation commencement date and details of nature of claim(whether Term Loan, Secured, Unsecured)
	Principal O/s + Interest Upto 21.11.2023 Rs 24,27,00,474.87 CIRP Costs(PNB's Share paid) Rs 18,74,823.42 Cost (As per Form C) Rs 20,00,000.00 <b>Total Rs 24,65,75,298.29</b> Further interest and costs
4.	Details of documents by reference to which the debt can be substantiated
	Accepted Copy of sanction letter dated 05.01.2009 Statement of account since 05.07.2022 to 30.11.2023
5.	Details of any order of a Court of Tribunal that has adjudicated on the Non Payment of Debt
	NO
6.	Details of how and when debt incurred
	M/s Hindustan Controls and Equipment Pvt. Ltd availed various credit facilities from erstwhile United Bank of India and committed default in repayment of the credit facilities availed. Bank had filed Recovery Suit before DRT III Kolkata vide _____ and decreed on _____ recovery Certificate issued in _____
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim
	NIL
8.	Details of any security held, the value of the security, and the date it was given
	AS PER THE SANCTION LETTER DATED 05.01.2009 ENCLOSED.
8A	Whether Security Interest Relinquished
	YES
9.	Details of any Assignment or Transfer of Debt in his favour
	Nil
10	Details of the bank account to which the financial creditor's share of the proceeds of Liquidation can be transferred
	A/c No . Name-non customer interbank account, Punjab National Bank IFSC - Zonal - SASTRA Kolkata.



Relevant Particulars	
11	List out and attach the Documents Relied on in support of the Claim <div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>For Punjab National Bank</p> <p>मुख्य प्रबंधक Chief Manager SASTRA विभाग, प्रांचलिक कार्यालय, कोलकाता</p> </div> <div style="width: 50%;"> <p>Accepted Copy of sanction letter dated 05.01.2009</p> <p>Statement of account since 05.07.2022 to 30.11.2023</p> </div> </div>
<p>(Signature of financial creditor or person authorised to act on his behalf)  [Please enclose the authority if this is being submitted on behalf of the financial creditor]</p>	
Name in BLOCK LETTERS: _____	
Position with or in relation to creditor: Chief Manager (Law), Zonal SASTRA Kolkata	
Address of person signing: _____ a	

\*PAN , passport, AADHAAR Card or the identity card issued by the Election Commission of India.

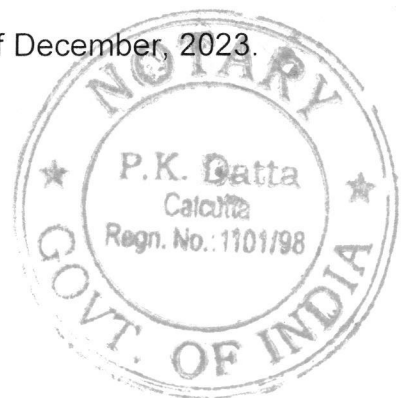
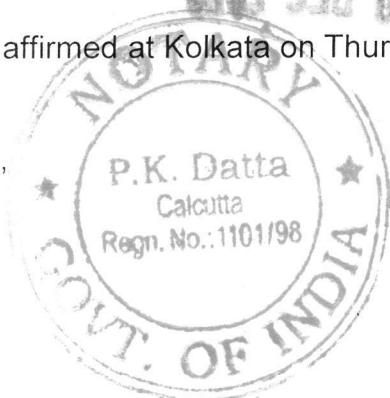
### AFFIDAVIT

I, Sh. \_\_\_\_\_, working with  
Zonal Office, no 11, Hemanta Basu Sarani, Kolkata do hereby declare and state as follows:

1. The above mentioned Corporate Debtor M/s Hindustan Controls and Equipment Pvt. Ltd, was at the liquidation commencement date that is the 21<sup>st</sup> day of November 2023 and still is justly and truly indebted to Punjab National Bank in the sum of Rs Rs 24,65,75,298.29 (Twenty Four Crores Sixty-Five Lakhs Seventy Five Thousands Two Hundred Ninety-Eight and Twenty Nine Paise Only) plus further interest and costs for the dues under the credit facility availed by M/s Hindustan Controls and Equipment Pvt. Ltd.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - a. Accepted Copy of sanction letter dated 05.01.2009
  - b. Statement of account since 05.07.2022 to 30.11.2023
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction on security whatsoever, save and expect the following:  
NIL

Solemnly, affirmed at Kolkata on Thursday, the 21<sup>st</sup> Day of December, 2023.

Before me,



Notary/Oath Commissioner

कृते पंजाब नैशनल बैंक  
For Punjab National Bank

मुख्य प्रबंधक  
Chief Manager

SASTRA विभाग, आंचलिक कार्यालय, कोलकाता  
SASTRA Division, Zonal Office, Kolkata

Deponent's signature



VERIFICATION

I, \_\_\_\_\_ working with \_\_\_\_\_ the claimant hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Kolkata on this Thursday of 21<sup>st</sup> Day of December 2023.

कृते पंजाब नैशनल बैंक  
For Punjab National Bank

मुख्य प्रबंधक  
Chief Manager

SASTRA विभाग, आंचलिक कार्यालय, कोलकाता  
SASTRA Division, Zonal Office, Kolkata

Deponent's signature

solemnly Affirmed &  
Declared before me on  
Certification of advocate

20 DEC 2023

20 DEC 2023





PNB CLAIM FORM D: M/s Hindustan Control Equipment P Ltd									
FUND BASED									
A/C No	From Date	To date	No of days	Balance o/s	credit	debit	Interest	Total o/s	
92300171793	01/11/2023	21/11/2023	21	148170998	nil	nil	1001676.54	149172674.51	
92250042983	01/11/2023	21/11/2023	21	92661479	nil	nil	866321.362	93527800.36	
<b>Total FB</b>				<b>240832476.97</b>	<b>Nil</b>	<b>Nil</b>	<b>1867998</b>	<b>242700474.87</b>	
<b>Total NFB</b>				<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	<b>Nil</b>	
<b>TOTAL PNB CLAIM AS ON 21.11.2023</b>								<b>242700474.87</b>	





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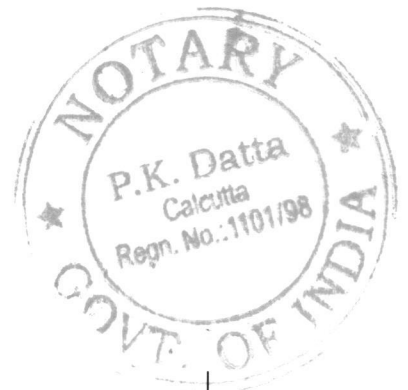
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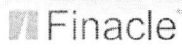
Account Ledger Inquiry

- A/c. ID
- A/c. Status
- A/c. Open Date
- GL Subhead
- Opening Bal.
- Closing Bal.
- Funds in Clg.

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
31-12-2022	31-12-2022		0092250042983: Int. Coll: 01-12-2022 to 31-12-2022	INR			
30-11-2022	30-11-2022		0092250042983: Int. Coll: 01-11-2022 to 30-11-2022	INR			
31-10-2022	31-10-2022		0092250042983: Int. Coll: 01-10-2022 to 31-10-2022	INR			
30-09-2022	30-09-2022		0092250042983: Int. Coll: 01-09-2022 to 30-09-2022	INR			
31-08-2022	31-08-2022		0092250042983: Int. Coll: 01-08-2022 to 31-08-2022	INR			
31-07-2022	31-07-2022		0092250042983: Int. Coll: 01-07-2022 to 31-07-2022	INR			

OK





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Account Ledger Inquiry

- A/c. ID
- A/c. Status
- A/c. Open Date
- GL Subhead
- Opening Bal.
- Closing Bal.
- Funds in Clg.

Help

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
30-06-2023	30-06-2023		0092250042983: Int. Coll: 01-06-2023 to 30-06-2023	INR			
31-05-2023	31-05-2023		0092250042983: Int. Coll: 01-05-2023 to 31-05-2023	INR			
30-04-2023	30-04-2023		0092250042983: Int. Coll: 01-04-2023 to 30-04-2023	INR			
31-03-2023	31-03-2023		0092250042983: Int. Coll: 01-03-2023 to 31-03-2023	INR			
28-02-2023	28-02-2023		0092250042983: Int. Coll: 01-02-2023 to 28-02-2023	INR			
31-01-2023	31-01-2023		0092250042983: Int. Coll: 01-01-2023 to 31-01-2023	INR			

OK





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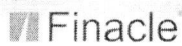
Account Ledger Inquiry

A/c. ID  
A/c. Status  
A/c. Open Date  
GL Subhead  
Opening Bal.  
Closing Bal.  
Funds in Clg.

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
30-11-2023	30-11-2023	0092250042983	Int.Coll:01-11-2023 to 30-11-2023	INR			
31-10-2023	31-10-2023	0092250042983	Int.Coll:01-10-2023 to 31-10-2023	INR			
30-09-2023	30-09-2023	0092250042983	Int.Coll:01-09-2023 to 30-09-2023	INR			
31-08-2023	31-08-2023	0092250042983	Int.Coll:01-08-2023 to 31-08-2023	INR			
31-07-2023	31-07-2023	0092250042983	Int.Coll:01-07-2023 to 31-07-2023	INR			

OK





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Account Ledger Inquiry

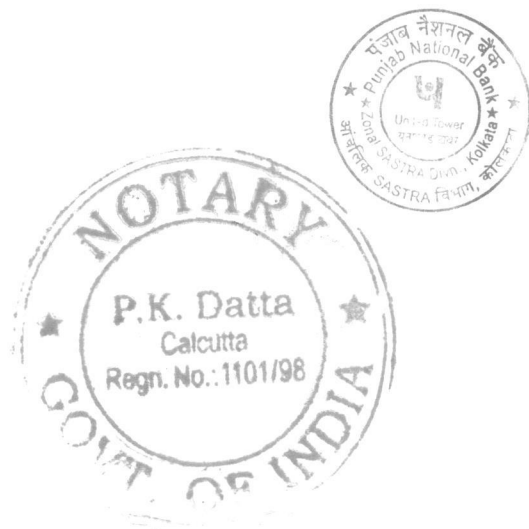
Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt	Credit Amt	Balance
30-11-2023	30-11-2023	0092300171793	Normal Int.Coll:01-11-2023 to 30-11	INR			
31-10-2023	31-10-2023	0092300171793	Normal Int.Coll:01-10-2023 to 31-10	INR			
30-09-2023	30-09-2023	0092300171793	Normal Int.Coll:01-09-2023 to 30-09	INR			
31-08-2023	31-08-2023	0092300171793	Normal Int.Coll:01-08-2023 to 31-08	INR			
31-07-2023	31-07-2023	0092300171793	Normal Int.Coll:01-07-2023 to 31-07	INR			
30-06-2023	30-06-2023	0092300171793	Normal Int.Coll:01-06-2023 to 30-06	INR			
31-05-2023	31-05-2023	0092300171793	Normal Int.Coll:01-05-2023 to 31-05	INR			
30-04-2023	30-04-2023	0092300171793	Normal Int.Coll:01-04-2023 to 30-04	INR			
31-03-2023	31-03-2023	0092300171793	Normal Int.Coll:01-03-2023 to 31-03	INR			
28-02-2023	28-02-2023	0092300171793	Normal Int.Coll:01-02-2023 to 28-02	INR			
31-01-2023	31-01-2023	0092300171793	Normal Int.Coll:01-01-2023 to 31-01	INR			
31-12-2022	31-12-2022	0092300171793	Normal Int.Coll:01-12-2022 to 31-12	INR			
30-11-2022	30-11-2022	0092300171793	Normal Int.Coll:01-11-2022 to 30-11	INR			
31-10-2022	31-10-2022	0092300171793	Normal Int.Coll:01-10-2022 to 31-10	INR			

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30-09-2022	30-09-2022	0092300171793:Normal Int.Coll:01-09-2022 to 30-09
31-08-2022	31-08-2022	0092300171793:Normal Int.Coll:01-08-2022 to 31-08
31-07-2022	31-07-2022	0092300171793:Normal Int.Coll:01-07-2022 to 31-07

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[https://pnbfinaledc.pnb.co.in:2222/finbranch/acli/acli\\_ctrl.jsp](https://pnbfinaledc.pnb.co.in:2222/finbranch/acli/acli_ctrl.jsp)

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